

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189/ ND/2017
(CA No.159/C-III/ND/2018)

In the matter of :

State Bank of India

.. PETITIONER

Vs.

Namdhari Food International (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 05.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Aditya Dhar. Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

This is an Application which has been filed in CA No.159/C-III/ND/2018 vide diary No.4077 dated 21.6.2018 wherein the report of Resolution Professional of the Corporate Debtor has also been filed pursuant to the Order dated 12.2.2018. However, there is no representation on the part of Resolution Professional before this Tribunal. Since this matter is coming up for hearing on 10.7.2018, let this application be also listed on the same date i.e. 10.7.2018.

List on 10.7.2018.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.7.2018